FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
MALAYALAM VEHICLES INDIA PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	**Malayalam Vehicles India Private Limited**
2.	Date of incorporation of corporate debtor	April 12, 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ernakulam
4.	Corporate Identity No. of Corporate Debtor	U50500KL2017PTC048854
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** CC No. 52/3171, 52/3172, Sharon Tower Opp. Salafi Mazjid, Vyttila, Ernakulam, Ernakulam, Kerala, India, 682019
6.	Date of closure of Insolvency Resolution Process	October 31, 2025 (Date of order of Liquidation)
7.	Liquidation commencement date of corporate debtor	October 31, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	**P. Balasubramanian** IBBI/IPA-001/IP-P-02867/2024-2025/14404
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003 **Email:** malayalamcirp@gmail.com | karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Door No.3 & 4, 157e Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002 **Email:** malayalamcirp@gmail.com | karurbalaw@gmail.com
11.	Last date for submission of claims	November 30, 2025 (i.e., thirty days from the date of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Kochi Bench, Court-I has ordered the commencement of liquidation of **Malayalam Vehicles India Private Limited** on **October 31, 2025** in IA (IBC) Liq/6/KOB/2025 IN CP (IBC)/ (55) /KOB /2024.

The stakeholders of **Malayalam Vehicles India Private Limited** are hereby called upon to submit their claims with proof on or before **November 30, 2025** (i.e., thirty days from the date of Liquidation Order), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

P. Balasubramanian

Liquidator of **Malayalam Vehicles India Private Limited**

Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Date: November 04, 2025

Place: Chennai

ADITYA BIRLA
HINDALCO

HINDALCO INDUSTRIES LIMITED

Regd. Office: 21st Floor, One Unity Center, Senapati Bapat Marg, Prabhadevi, Mumbai 400013.
Tel: +91 22 69477000 / 69477150 | **Fax:** +91 22 69477001 / 69477090.
Email: hilinvestors@adityabirla.com | **CIN No.:** L27020MH1958PLC011238 | **Website: www.hindalco.com.**

NOTICE

100 Days Campaign- "Saksham Niveshak" – for KYC and other related updation and shareholder engagement to prevent transfer of Unpaid / Unclaimed dividends to Investor Education and Protection Fund ("IEPF")

Notice is hereby given to the Shareholders of Hindalco Industries Limited ("your Company") that pursuant to Investor Education and Protection Fund Authority ("IEPFA"), Ministry of Corporate affairs ("MCA") letter dated July 16, 2025 your Company has started a 100 days campaign "Saksham Niveshak" starting from July 28, 2025 to November 6, 2025. During this Campaign all the shareholders who have not claimed their Dividend or have not updated their KYC & nomination details or face any issues related to unclaimed dividends and shares may write to the Companie's Registrar and Transfer Agent ("RTA") i.e. M/s MUFG Intime India Private Limited at their address: C 101, 247 Embassy, L B S Marg, Vikhroli, (West), Mumbai 400 083 or at e-mail Id: **investor.helpdesk@in.mpms.mufg.com**. Tel: +91 810 811 6767, website at **https://in.mpms.mufg.com/** and further e-mail to be send to the company at e-mail Id: **hilinvestors@adityabirla.com**. The shareholders may further note that this campaign has been started proactively and specifically to reach out to the shareholders to update their KYC, bank mandates, Nominee and contact information etc, and claim their unpaid/unclaimed Dividend in order to prevent their shares and dividend amount from being transferred to the IEPFA

For Hindalco Industries Limited

Sd/-
Geetika Anand
Company Secretary & Compliance Officer

Place : Mumbai
Date : November 3, 2025

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759

Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [Rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas, The Authorized Officer of the Secured Creditors under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrowers to repay the amount mentioned in the notice within 60 days from-the date of receipt of the said notice.
Thereafter, the Secured Creditors have assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of various trusts herein after referred as EARC under Sec.5 of SARFAESI Act, 2002 is more specifically mentioned below. EARC has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the mentioned against each property.

SI No	Borrower and Co-Borrower / Loan Account Number	Trust Details	Demand Notice date and Amount	Date of Possession	Symbolic/ Physical Possession
1.	Loan Account Number- 4510HL34348205 and 451PSB31636309 / 1) Mr. SIVADASAN P ("Borrower") 2) M/S SURYA SECURITY SERVICES ("Co-Borrower") 3) Mrs. USHA KUMARI ("Co-Borrower")	EARC TRUST SC -376 & Bajaj Finance Limited	12.05.2021 & Rs.67,46,013.02	30.10.2025	Physical Possession

Description Of Secured Asset:- All the piece and parcel of the Property in Kottayam District, Puthuppally Sub-District, Kottayam Taluk, Panachikadu Village, Pandaravakapottam- Purayidom in Panachikadu Panchayat in Old Survey No: 333/1F, in Block No: 21, Re-Survey No: 504/32/2 to an extent of 2.02 Ares in Thandeper No: 15647 Kerala Pincode: 686012 and more specifically mentioned in the Sale Deed registered with Document No: 257/2017. Having **Boundaries: East:** Property of Sri T S Vijaykumar ; **West:** Property of Sri P K Krishnan; **North:** Property of Sri Santosh; **South:** Panchayath Road

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited** for the amount mentioned below and interest thereon.

Place: Kottayam
Date: 04.11.2025

Sd/- Authorized Officer
Edelweiss Asset Reconstruction Company Limited

Edelweiss
Asset Reconstruction

DREDGING CORPORATION OF INDIA LIMITED

Registered Office: Core-2, First Floor, "Scope Minar",
Plot No.2A & 2B, Laxmi Nagar District Centre, Delhi- 110091
CIN: L29222DL1976PLC008129
Website: www.dredge-india.com E-mail: kalabhinetri@dcil.co.in

POSTAL BALLOT NOTICE & REMOTE E-VOTING INFORMATION

Dear Members,

NOTICE is hereby given pursuant to and in compliance with the provision of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013, (the "Act"), Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014, (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **("SEBI LODR Regulations"/ "Listing Regulations")**, Secretarial Standards on General Meetings issued by The Institute of Company Secretaries of India **("SS-2")** and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) , and in accordance with the circulars issued by the Ministry of Corporate Affairs **("MCA")** for holding general meetings / conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars, including.

General Circular No. 03/2025 dated September 22, 2025, **("MCA Circulars")**, in view of the same, it is proposed to seek the consent of Members of Dredging Corporation of India Limited **("the Company")** to the resolution set out in the Notice sent electronically to the members whose email id is registered with the Company/ M/s. Alankit Assignments Limited, Company's Registrar and Transfer Agent / Depositary Participant(s)/Depositaries as on cut off date i.e 31st October, 2025. The said Notice is also available on the website of the Company: www.dredge-india.com, the relevant section of the website of BSE Limited **("BSE")**: www.bseindia.com and National Stock Exchange of India Limited **("NSE")**:www.nseindia.com on which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL): www.evoting.nsdl.com

The explanatory statement pursuant to the provisions of Section 102(1) and other applicable provisions of the Act read with the Rules setting out all material facts relating to the resolutions mentioned in this Postal Ballot Notice.

1. In compliance with the MCA Circulars, this Postal Ballot Notice is being sent only through electronic mode only, to all its Members who have registered their e-mail addresses with the Company, their Registrars and Transfer Agent or Depository/Depository Participants and the communication of assent/dissent of the Members will only be taken through the remote e-voting system.
2. Further, as the Postal Ballot is being initiated in compliance with the MCA Circulars, a physical copy of the Notice along with the Postal Ballot Form and prepaid business reply envelope will not be sent to the Members for this Postal Ballot.
3. The Board of Directors of the Company at its 365th Meeting held on 10th October 2025 approved the appointment of Mr Divakar Sanamandra , as Managing Director and CEO (Additional Charge) of the Company w.e.f. 16/10/2025 upto 15/04/2026. As per SEBI (LODR) Regulations, the appointment is to be approved by the Shareholders within three months from the date of appointment of the Director. As the next General Meeting is not scheduled within three months from these dates, the approval of the shareholders will be sought by postal ballot as per the provisions of the Companies Act and Rules made thereunder.
4. The Company has engaged the services of NSDL to provide remote e-voting facility. In accordance with the MCA Circulars, Members can vote only through the remote e-voting process. Accordingly, the Company is pleased to provide remote e-voting facility to all its members to cast their votes electronically. Members are requested to read the instructions in the notes in this Postal Ballot Notice so as to cast their vote electronically not later than 5:00 P.M. IST on Thursday, 4th December 2025 (the last day to cast vote electronically) to be eligible for being considered.
5. The remote e-voting facility shall commence on Wednesday, 5th November 2025 at 9.00 A.M. IST and ends on Thursday, 4th December, 2025 at 5.00 P.M. IST.
6. A person whose name is recorded in the Register of Members of the Company or in the Register of Beneficial owners maintained by the Depositories as on Friday, 31st October 2025 ("cut-off date") only shall be entitled to avail the facility of remote e-voting.
7. The remote e-voting module shall be disabled by the NSDL for voting after 5.00 P.M. IST on 4th December, 2025 and the Members will not be allowed to vote electronically beyond the said date and time.
8. In case of queries and grievances concerned with the remote e-voting the members may contact Mr. Virender Sharma, Manager (RTA), M/s. Alankit Assignments Limited [Unit: Dredging Corporation of India Limited], Alankit Assignments Limited,205-208, Anarkali Complex, Jhandewalan Extension, New Delhi- 110055, INDIA, +91-11-42541234, www.alankitassignments.com (E) rta@alankit.com.
9. Members holding shares in physical mode/ dematerialized mode, who have not registered /updated their email addresses with the Company/ Depository Participants, are requested to register / update the same by sending scanned copy of duly signed letter by the member mentioning their name, address, folio number, number of shares held with the company/ Depository Participants along with attaching a self-attested copy of PAN Card & one of the following document Aadhaar Card, Driving License, Utility bill, or any other Government document in support of address proof in physical cases to Mr. Virender Sharma, Manager (RTA), M/s. Alankit Assignments Limited [Unit: Dredging Corporation of India Limited], Alankit Assignments Limited | 205-208, Anarkali Complex | Jhandewalan Extension | New Delhi- 110055, INDIA, +91-11-42541234 (L) | (W) www.alankitassignments.com | (E) rta@alankit.com.
10. Mr Sachin Agarwal of M/s. Agarwal S. & Associates, Practicing Company Secretary (Membership No. F 5774) has been appointed as scrutinizer to scrutinize the remote e-voting process and in the absence of Mr. Sachin Agarwal, Ms. Shweta Jain of M/s. Agarwal S. & Associates, Practicing Company Secretary (Membership No. F7152) will be the scrutinizer to scrutinize the remote e-voting process in a fair and transparent manner.
11. The resolutions, if approved, shall be deemed to have been passed on the last date of e-voting i.e. Thursday, 4th December, 2025.
12. The results declared along with the report of the scrutinizer shall be placed on the Company's website within 48 hours of passing of the resolutions and the same will be simultaneously communicated to the Stock Exchanges for information of all concerned.
13. Company has completed electronic dispatch of postal ballot on Monday, 3rd November, 2025.

By Order of the Board.
For Dredging Corporation of India Limited
Sd/-
(P. Chandra Kalabhinetri)
Company Secretary & Compliance Officer

Place: Visakhapatnam
Dated: 4.11.2025

Government of Kerala

Published Tenders from 30-10-2025 to 02-11-2025

Forest Department

Tender ID: 2025_FD_817239_1 * Deputy Director * Estimate for the cost of Renovation work of existing buildin * Closing Date: 10-Nov-2025 * PAC: Rs926000

Tender ID: 2025_FD_817665_2 * Deputy Director * Purchase of chain for camera traps for establishing surveil * Closing Date: 10-Nov-2025 * PAC: Rs700000

Harbour Engineering Department

Tender ID: 2025_HED_805301_3 * EXECUTIVE ENGINEER * Munakkakadavu FLC Toll Collection - 2025-26 * Closing Date: 07-Nov-2025 * PAC: Rs541200

Irrigation Department

Tender ID: 2025_Irrig_817141_1 * Executive Engineer * LAC-ADS-PVIP-Construction of side protection wall from Ch. * Closing Date: 06-Nov-2025 * PAC: Rs1539231

Visit **https://etenders.kerala.gov.in** for more details.

Ro.No:30-02/Oct-Nov/2025/PRD/(S)11

CHAMBAL FERTILISERS AND CHEMICALS LIMITED

Registered Office: Gadepan, Distt. Kota, Rajasthan, PIN-325 208
Tel No. 0744-2782915; **Fax No.** 07455-274130
Corporate Office: "Corporate One", First Floor, 5, Commercial Centre, Jasola, New Delhi - 110 025
Tel. Nos.: +91-11-46581300, 41697900; **Fax No.**: +91-11-40638679
Email: isc@chambal.in; **Website**: www.chambalfertilisers.com; (CIN: L24124RJ1985PLC003293)

NOTICE TO SHAREHOLDERS

Special Window for Re-lodgement of Transfer Requests of Physical Shares:

Notice is hereby given that the Securities and Exchange Board of India vide its Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025 ("Circular") has facilitated mechanism for a "Special Window for Re-lodgement of Transfer Requests of Physical Shares" and accordingly all physical share transfer deeds lodged for transfer with the Company or its Registrar and Transfer Agent ("RTA") prior to discontinuation of physical mode of transfer, i.e., April 01, 2019 and rejected/returned by the Company/RTA due to deficiency in the documents and was required to be re-lodged with requisite documents on or before the cut-off date fixed for re-lodgement of such transfer deeds, i.e., March 31, 2021; shall be provided with an opportunity to re-lodge the same with the Company/RTA during a special window period of six months from July 07, 2025 till January 06, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the listed company/RTA, as on date) shall be issued only in demat mode. However, due process shall be followed for such transfer-cum-demat requests. Shareholders are requested to submit the applicable ISR forms along with supporting documents at "Corporate One", First Floor, 5, Commercial Centre, Jasola, New Delhi - 110 025 **or** to the Share Transfer Agent (STA) of the Company i.e. M/s. Zuari Finserv Limited, Plot no.2, Zamrudpur Community Centre, Kailash Colony Extension, New Delhi - 110 048. Forms are available on the website of Company at https://www.chambalfertilisers.com.

For **Chambal Fertilisers and Chemicals Limited**
Sd/-
Tridib Barat
Vice President – Legal & Company Secretary

Place : New Delhi
Date : November 3, 2025

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
MALAYALAM VEHICLES INDIA PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	**Malayalam Vehicles India Private Limited**
2.	Date of incorporation of corporate debtor	April 12, 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Ernakulam
4.	Corporate Identity No. of Corporate Debtor	U50500KL2017PTC048854
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office:** CC No. 52/3171, 52/3172, Sharon Tower Opp. Salafi Mazjid, Vyttila, Ernakulam, Ernakulam, Kerala, India, 682019
6.	Date of closure of Insolvency Resolution Process	October 31, 2025 (Date of order of Liquidation)
7.	Liquidation commencement date of corporate debtor	October 31, 2025
8.	Name and registration number of the insolvency professional acting as liquidator	**P. Balasubramanian** IBBI/IPA-001/IP-P-02867/2024-2025/14404
9.	Address and e-mail of the liquidator, as registered with the Board	**Address:** 85/3, Sukkaliyur, Karuppampalayam Village, Karur, Tamil Nadu ,639003 **Email:** malayalamcirp@gmail.com | karurbalaw@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Address:** Door No.3 & 4, 157e Ground Floor, Mahathma Gandhi Road, Bharathi Nagar, Karur – 639 002 **Email:** malayalamcirp@gmail.com | karurbalaw@gmail.com
11.	Last date for submission of claims	November 30, 2025 (i.e., thirty days from the date of Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Kochi Bench, Court-I has ordered the commencement of liquidation of **Malayalam Vehicles India Private Limited** on **October 31, 2025** in IA (IBC) Liq/6/KOB/2025 IN CP (IBC)/ (55) /KOB /2024.
The stakeholders of **Malayalam Vehicles India Private Limited** are hereby called upon to submit their claims with proof on or before **November 30, 2025** (i.e., thirty days from the date of Liquidation Order), to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.
In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
P. Balasubramanian
Liquidator of **Malayalam Vehicles India Private Limited**
Reg. No.: IBBI/IPA-001/IP-P-02867/2024-2025/14404

Date: November 04, 2025
Place: Chennai

इंडियन बैंक Indian Bank

Corporate Office: 254-260, Avvai Shanmugam Salai
Royapettah, Chennai - 600 014

NOTICE

EXERCISE OF CALL OPTION ON BANK'S OUTSTANDING AT1 PERPETUAL BONDS SERIES II (ISIN-INE562A08057) OF Rs.1048 CRORE, SERIES III (ISIN-INE562A08065) OF Rs.560 CRORE and SERIES IV (ISIN-INE562A08073) OF Rs.392 CRORE

Notice is hereby given that Indian Bank has decided to exercise Call Option on Bank's outstanding AT1 Perpetual Bonds Series II (ISIN-INE562A08057) of Rs.1048 crore, Series III (ISIN-INE562A08065) of Rs.560 crore and Series IV (ISIN-INE562A08073) of Rs.392 crore on first Call Option due date as per terms of relevant Offer Document/Information Memorandum to the issue, on completion of five years from the relevant Date of Allotment of the aforesaid AT1 Bonds, subject to receipt of requisite prior approval of Reserve Bank of India.

The details are as under:

Particulars	Date of Allotment	Issue Size (Rs.in crore)	Interest Rate p.a. (%)	First Call Due Date	Record Date
AT 1 Bonds Series II (ISIN-INE562A08057)	08.12.2020	1048	8.44	08.12.2025	21.11.2025
AT 1 Bonds Series III (ISIN-INE562A08065)	14.12.2020	560	8.44	14.12.2025*	28.11.2025
AT 1 Bonds Series IV (ISIN-INE562A08073)	30.12.2020	392	8.44	30.12.2025	15.12.2025

* As the First Call due date falls on Non-Business Day, the principal along with due interest thereon will be paid on immediately preceding Business Day i.e., 12.12.2025 as per terms of Offer Document to the Issue.

This is for information of all the concerned Bondholders.

Place : Chennai
Date : 03-11-2025

(Sunil Jain)
General Manager - CFO

ചന്ദ്രിക

പൊതുവാർത്തകൾ

വെസ്റ്റ്ബാങ്കിലും ഇസ്രാഈൽ ക്രൂരത

ജറൂസലം: അധിനിവേശ വെസ്റ്റ്ബാങ്കിൽ ഇസ്രാഈൽ സൈന്യവും അനധികൃത കുടിയേറ്റക്കാരും നടത്തിയ ആക്രമണങ്ങളിൽ രണ്ട് ഫലസ്തീനികൾ കൊല്ലപ്പെട്ടു. ഹെബ്രോണിന്റെ വടക്കൻ പ്രവേശന കവാടത്തിന് സമീപം അഹ്മദ് റുബൈഹി അൽ-അത്രാഷ് എന്ന ഇരുപതുകാരനെ ഒരു ഇസ്രാഈലി കുടിയേറ്റക്കാരൻ തലയ്ക്ക് വെടിവെച്ച് കൊലപ്പെടുത്തുകയായിരുന്നു. ഗുരുതരമായി പരിക്കേറ്റ അഹ്മദിന് ചികിത്സ നൽകാനായി ഫലസ്തീൻ റെഡ് ക്രോസിന്റെ ആരോഗ്യ പ്രവർത്തകർ സംഭവ സ്ഥലത്ത് എത്തുന്നത് ഇസ്രാഈൽ സേന മനഃപൂർവ്വം തടഞ്ഞതായി ദൃക്സാക്ഷികൾ പറയുന്നു. ചികിത്സ ലഭിക്കാതെ രക്തം വാർന്നാണ് അഹ്മദ് മരിച്ചത്. നബ്‌ലുസിന് കിഴക്ക് ബൈത് ഫുരിക് ടൗണിൽ ജമീൽ ആരിഫ് ഹന്നാനി എന്ന പതിനേഴുകാരനെയും ഇസ്രാഈൽ സൈനികർ വെടിവെച്ചു കൊലപ്പെടുത്തി. ഗസ്സയിലെ കൂട്ടക്കുരുതിയോടൊപ്പം വെസ്റ്റ്ബാങ്കിലും ഇസ്രാഈൽ സേന നരനായാട്ട് തുടരുകയാണ്. കഴിഞ്ഞ രണ്ടു വർഷത്തിനിടെ 1,063 ഫലസ്തീനികൾ കൊല്ലപ്പെടുകയും 10,300ൽ അധികം പേർക്ക് പരിക്കേൽക്കുകയും ചെയ്തതായി ഫലസ്തീൻ വൃത്തങ്ങൾ പറയുന്നു.

'മംദാനി മേയറായാൽ ന്യൂയോർക്കിന് ഫണ്ട് നൽകില്ല'

ന്യൂയോർക്ക്: ഡെമോക്രാറ്റിക് സ്ഥാനാർത്ഥി സൊഹ്‌റാൻ മംദാനി മേയറായി തിരഞ്ഞെടുക്കപ്പെട്ടാൽ ന്യൂയോർക്കിനുള്ള ഫണ്ട് നിർത്തിവെക്കുമെന്ന് യു.എസ് പ്രസിഡന്റ് ഡൊണാൾഡ് ട്രംപ്. മംദാനിയെ ഇടതുപക്ഷക്കാരനെന്ന് വിശേഷിപ്പിച്ച ട്രംപ്, ഒരു കമ്യൂണിസ്റ്റ് ഭരിക്കുന്ന ന്യൂയോർക്കിന് പണം നൽകാൻ താൽപര്യമില്ലെന്ന് വ്യക്തമാക്കി. അവിടേക്ക് നിങ്ങൾ അയക്കുന്ന ഓരോ പണവും പാഴാവുമെന്നും അദ്ദേഹം കൂട്ടിച്ചേർത്തു. മംദാനിക്കെതിരെ ട്രംപും റിപ്പബ്ലിക്കൻ പ്രവർത്തകരും കടുത്ത വിദ്വേഷ പ്രചാരണമാണ് നടത്തുന്നത്.

email: chandrikakochi@gmail.com

യു.എസുമായി ചർച്ചക്ക് ധൃതിയില്ല: ഇറാൻ

തെഹ്‌റാൻ: ആണവ വിഷയത്തിൽ അമേരിക്കയുമായി ചർച്ചകൾ പുനരാരംഭിക്കാൻ ഇറാന് ധൃതിയൊന്നുമില്ലെന്ന് ഇറാൻ വിദേശകാര്യ മന്ത്രി അബ്ബാസ് അറാഗ്ചി. സാമ്പത്തിക പ്രയാസങ്ങളും അന്താരാഷ്ട്ര സമ്മർദ്ദങ്ങളും തുടരുമ്പോഴും നിലപാടിൽ ഉറച്ചുനിൽക്കുമെന്നും അൽജസീറക്കുള്ള അഭിമുഖത്തിൽ അദ്ദേഹം വ്യക്തമാക്കി. ആണവ കരാർ തകരുകയും യൂറോപ്യൻ രാജ്യങ്ങളുടെ ആവശ്യപ്രകാരം യു.എൻ ഉപരോധങ്ങൾ പുനഃസ്ഥാപിക്കുകയും ചെയ്തത് ഇറാനെ പ്രതിസന്ധിയിലാക്കിയിട്ടുണ്ട്.

അഫ്ഗാനിൽ ഭൂകമ്പം: 20 മരണം

കാബൂൾ: വടക്കൻ അഫ്ഗാനിസ്താനെ പിടിച്ചുകുലുക്കിയ വൻ ഭൂകമ്പത്തിൽ മരണസംഖ്യ ഉയരാൻ സാധ്യത. റിക്ടർ സ്‌കെയിലിൽ 6.3 തീവ്രത രേഖപ്പെടുത്തിയ ഭൂചലനത്തിൽ ഇതുവരെ 20 മരണങ്ങൾ റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. 534 പേർക്ക് പരിക്കേറ്റു. ഭൂരിഭാഗം പേർക്കും നിസ്സാര പരിക്കുകളായതിനാൽ പ്രാഥമിക ചികിത്സ നൽകി വിട്ടയച്ചതായി ദുരന്ത നിവാരണ ഏജൻസി വക്താവ് യൂസഫ് ഹമ്മാദ് അറിയിച്ചു.

മാസാർഇഷെരീഫിലെ വർണ്ണാഭമായ ടൈലുകൾക്ക് പേരുകേട്ട ചരിത്രപ്രധാന ബ്ലൂ മോസ്കിനും (നീല മസ്ജിദ്) കേടുപാടുണ്ട്. 15ാം നൂറ്റാണ്ടിൽ നിർമിച്ച മസ്ജിദിന്റെ ഒരു മിനാരം തകർന്നു വീണതായി ദൃക്സാക്ഷികൾ പറയുന്നു. ബൽഖ്, സമൻഗാൻ പ്രവിശ്യകളിലാണ് ഭൂകമ്പം ഏറ്റവും കൂടുതൽ നാശം വിതച്ചത്. ബദക്ഷാൻ പ്രവിശ്യയിലെ ഷഹ്‌റ്ഇബോസോർഗ് ജില്ലയിൽ ഏകദേശം 800 വീടുകൾക്ക് കേടുപാടുകൾ സംഭവിക്കുകയോ പൂർണ്ണമായും നശിക്കുകയോ ചെയ്തിട്ടുണ്ട്. തലസ്ഥാനമായ കാബൂളിനെ മാസാർഇഷെരീഫുമായി ബന്ധിപ്പിക്കുന്ന പ്രധാന ഹൈവേയിൽ മണ്ണിടിച്ചിൽ കാരണം ഗതാഗതം തടസ്സപ്പെട്ടു. അഫ്ഗാനിസ്താനിൽ ഭൂകമ്പങ്ങൾ പതിവാണ്.

കഴിഞ്ഞ ആഗസ്തിൽ രാജ്യത്തിന്റെ കിഴക്കൻ മേഖലയിലുണ്ടായ 6.0 തീവ്രതയുള്ള ഭൂകമ്പത്തിൽ 2,200ൽ അധികം ആളുകൾ കൊല്ലപ്പെട്ടിരുന്നു. യൂറേഷ്യൻ, ഇന്ത്യൻ ടെക്‌റ്റോണിക് പ്ലേറ്റുകൾ കൂടിച്ചേരുന്ന ഹിന്ദു കുഷ് പർവതനിരകളോട് ചേർന്നാണ് അഫ്ഗാനിസ്താൻ സ്ഥിതി ചെയ്യുന്നത്. ഇത് രാജ്യത്തെ ഭൂകമ്പ സാധ്യതയുള്ള പ്രദേശമാക്കി മാറ്റുന്നു.

ട്രെയിനുകളിൽ സുരക്ഷ വർധിപ്പിക്കണമെന്ന് കെ.സി വേണുഗോപാൽ

തിരുവനന്തപുരം: ട്രെയിനുകളിൽ സ്ത്രീ യാത്രക്കാർക്ക് മെച്ചപ്പെട്ട സുരക്ഷ ഒരുക്കണമെന്ന് ആവശ്യപ്പെട്ട് കെ.സി വേണുഗോപാൽ കേന്ദ്ര റെയിൽവെ മന്ത്രിക്ക് കത്തുനൽകി. വർക്കലയിൽ വെച്ച് ഓടിക്കൊണ്ടിരുന്ന ട്രെയിനിൽ നിന്ന് മദ്യലഹരിയിലായിരുന്ന അക്രമി യുവതിയെ ചവിട്ടി ട്രാക്കിലേക്കിട്ട സംഭവം സ്ത്രീ യാത്രക്കാർ നേരിടുന്ന അപകടസാധ്യത തുറന്നുകാട്ടുന്നതാണ്. അക്രമി അപകടത്തിൽപ്പെട്ട പെൺകുട്ടികളുടെ സുഹൃത്തുക്കളെയും കയ്യേറ്റം ചെയ്യാൻ ശ്രമിച്ചു.

ഇതൊരു ഒറ്റപ്പെട്ട സംഭവമായി കാണാൻ കഴിയില്ല. ഓടുന്ന ട്രെയിനുകളിൽ സ്ത്രീകൾക്കെതിരായ അക്രമങ്ങളുടെ എണ്ണം ക്രമാതീതമായി വർധിച്ചിട്ടുണ്ട്.

2023-24 കാലഘട്ടത്തിൽ യാത്രക്കാരുടെ സുരക്ഷ സംബന്ധിച്ച് റെയിൽവെയ്ക്ക് ലഭിച്ച പരാതികൾ 4.57 ലക്ഷം ആയിരുന്നെങ്കിൽ 2024-25 ലത് 7.5 ലക്ഷമാണ്. ഈ വർധനവ് ആശങ്കപ്പെടുത്തുന്നതാണെന്ന് വേണുഗോപാൽ ചൂണ്ടിക്കാട്ടി.

ഈ കണക്കുകൾ യാത്രക്കാർക്ക് മതിയായ സുരക്ഷ ഉറപ്പാക്കുന്നതിൽ റെയിൽവെയുടെ അനാസ്ഥയും അലംഭാവവും വ്യക്തമാക്കുന്നതാണ്. പ്രശ്നത്തിന്റെ ഗൗരവം കണക്കിലെടുത്ത് ഇത്തരം അനിഷ്ട സംഭവങ്ങൾ ആവർത്തിക്കാതിരിക്കാൻ കൂടുതൽ സുരക്ഷാ മുൻകരുതലുകളും നടപടികളും അടിയന്തരമായി സ്വീകരിക്കണം. വർക്കലയിൽ ആക്രമണത്തിന് ഇരയായ പെൺകുട്ടിക്ക് ചികിത്സാ സഹായം നൽകാൻ റെയിൽവെ മന്ത്രാലയം തയ്യാറാകണമെന്നും കെസി വേണുഗോപാൽ ആവശ്യപ്പെട്ടു.

ലക്ഷദ്വീപ് സ്വദേശിനിയെ ബാധിച്ചത് മസ്തിഷ്കജ്വരത്തിന്റെ പുതിയ വകഭേദം

കൊച്ചി: എറണാകുളത്ത് ചികിത്സയിൽ കഴിയുന്ന ലക്ഷദ്വീപ് സ്വദേശിനിയെ ബാധിച്ചത് അമീബിക് മസ്തിഷ്കജ്വരത്തിന്റെ പുതിയ വകഭേദം. ഇടപ്പള്ളിയിൽ ജോലി ചെയ്യുന്ന യുവതി അപകടനില തരണം ചെയ്തെന്നും നിലവിൽ ഡോക്ടർമാരുടെ നിരീക്ഷണത്തിലാണെന്ന് സ്വകാര്യ ആശുപത്രി അധികൃതർ വ്യക്തമാക്കി. അമീബിക് മസ്തിഷ്കജ്വര രോഗികളിൽ സാധാരണയായി കാണുന്ന നെഗ്ലീരിയയിൽ നിന്ന് വ്യത്യസ്തമായി അകന്തമീബ എന്ന പുതിയ വകഭേദമാണ് യുവതിയിൽ കണ്ടെത്തിയത്.

ഈ വകഭേദം എറണാകുളം ജില്ലയിൽ ആദ്യമായാണ് റിപ്പോർട്ട് ചെയ്യുന്നത്. മൂന്നാഴ്ച മുമ്പാണ് കഠിനമായ തലവേദന, ഛർദ്ദി, കണ്ണിന്റെ ചലന വൈകല്യം എന്നിവയെത്തുടർന്ന് യുവതിയെ ആസ്റ്റർ മെഡ്സിറ്റിയിൽ പ്രവേശിപ്പിച്ചത്. തുടർന്ന് നടത്തിയ പരിശോധനയിൽ തലച്ചോറിന്റെ ഇടതുവശത്ത് പഴുപ്പ് കണ്ടെത്തി. മസ്തിഷ്കരോഗമാണോ എന്ന കണ്ടെത്താനുള്ള പ്രാഥമിക പരിശോധനകൾ തൃപ്തികരമല്ലായിരുന്നു. പിന്നീട് നടത്തിയ സെറിബ്രോസ്പൈനൽ ഫ്ളൂയിഡ് വിശകലനത്തിലാണ്, അകന്തമീബ വകഭേദം മൂലമുള്ള അണുബാധയാണെന്ന് സ്ഥിരീകരിച്ചത്. ചികിത്സയുടെ ആദ്യ ഘട്ടം മുതൽ പുരോഗതി കാണിച്ച രോഗിയുടെ ആരോഗ്യനില, നിലവിൽ തൃപ്തികരമാണ്. സാധാരണ റിപ്പോർട്ട് ചെയ്യപ്പെടുന്ന നെഗ്ലീരിയയെ അപേക്ഷിച്ച്, അപകടം കുറഞ്ഞ ഉപവിഭാഗമാണ് അകന്തമീബയെന്ന് രോഗിയെ ചികിത്സിച്ച ഡോ. സന്ദീപ് പത്മനാഭൻ പറഞ്ഞു.

കിഫ്ബി രജത ജൂബിലി ആഘോഷം

തിരുവനന്തപുരം: കേരളാ ഇൻഫ്രാസ്ട്രക്ചർ ഇൻവെസ്റ്റ്മെന്റ് ഫണ്ട് ബോർഡിന്റെ (കിഫ്ബി) രജത ജൂബിലി ആഘോഷം ഇന്ന് വൈകിട്ട് 6 ന് നിശാഗന്ധി ഓഡിറ്റോറിയത്തിൽ മുഖ്യമന്ത്രി പിണറായി വിജയൻ ഉദ്ഘാടനം ചെയ്യും. കിഫ്ബി സ്മരണികയും മലയാളം മാസികയും ബോട്ട് സോഫ്റ്റ് വെയറും മുഖ്യമന്ത്രി പ്രകാശനം ചെയ്യും. 'കിഫ്ബിവേഴ്സ്: മെറ്റവേഴ്സിൽ കിഫ്ബി' പ്രദർശനോദ്ഘാടനവും മുഖ്യമന്ത്രി നിർവഹിക്കും. ധനകാര്യ മന്ത്രി കെ.എൻ ബാലഗോപാൽ അധ്യക്ഷത വഹിക്കും. 1999 നവംബർ 11 നാണ് കിഫ്ബി നിലവിൽ വന്നത്. ഒരു ലക്ഷം കോടിയോളം രൂപ മൂല്യം വരുന്ന വ്യത്യസ്തങ്ങളായ വൻകിടപദ്ധതികൾ കിഫ്ബി ഏറ്റെടുത്തിട്ടുണ്ട്. നിലവിൽ 1190 പദ്ധതികളിലായി 90,562 കോടി രൂപയുടെ പദ്ധതികൾക്ക് കിഫ്ബി അംഗീകാരം നൽകിയിട്ടുണ്ട്. നിർമാണ പദ്ധതികൾ, ദേശീയപാതകൾക്കും വ്യവസായിക അടിസ്ഥാന സൗകര്യങ്ങൾക്കുമുള്ള ഭൂമി ഏറ്റെടുക്കൽ, ആരോഗ്യ-വിദ്യാഭ്യാസ സ്ഥാപനങ്ങൾക്കാവശ്യമായ ഉപകരണങ്ങൾ ലഭ്യമാക്കൽ എന്നിവ ഉൾപ്പെടെ വിവിധ പദ്ധതികൾക്കായി 37,388 കോടി രൂപ കിഫ്ബി ഇതിനോടകം ചെലവഴിച്ചിട്ടുണ്ട്.

കേരള സംസ്ഥാന ഭാഗ്യക്കുറി BHAGYATHARA BT-27 DRAW RESULT 03/11/2025

BA 188930

BB 188930 BC 188930 BD 188930
BE 188930 BF 188930 BG 188930
BH 188930 BJ 188930 BK 188930
BL 188930 BM 188930

0412 6785 1722 1946 2016 2096 2137 2284
2564 3234 3458 4702 5290 6025 8388 9257
9354 9635 9976

1264 3063 4050
4236 6333 7869

0894 1712 1837 2106 2190 2302 2648 3499
3781 4169 4527 6230 5409 5658 5652 6390
6477 6813 7546 9370 9533

0047 0259 0273 0298 0480 0552 0839 0856 0957 0993 0994 1186
1309 1357 1891 2407 2474 2508 2666 2818 3194 3277 3295 3366 3418 3567 3570
3726 3858 3872 4024 4324 4445 4945 5296 5386 5671 5891 5982 6002 6015 6050
6341 6375 6488 6516 6522 6540 6594 7062 7064 7491 7557 7730 7893 7807 7978
8005 8241 8315 8463 8506 8563 8660 8777 8798 8799 8818 8893 8992 9171 9231
9245 9278 9756 9854

1023 1038 1133 1144 1238 1311 1355 1480 1490 1507 1554 1583 1737 1865 2072
2086 2354 2502 2571 2747 2763 2791 2793 2838 3257 3347 3415 3451 3474 3509
3673 3750 3940 4150 4175 4191 4303 4418 4420 4645 4697 4720 4825 4827 4856
5235 5468 5508 5680 5716 5795 5800 6081 6305 6367 6496 6704 6716 6841 6853
6894 7071 7183 7400 7432 7465 7575 7841 7853 7857 8025 8120 8292 8496 8505
8559 8636 8736 8825 8869 8996 9073 9193 9405 9456 9590 9663 9681 9788

0229 0287 0313 0328 0387 0408 0400 0502 0601 0633 0644 0892 0965 1120 1139
1153 1208 1293 1366 1368 1565 1643 1676 1930 1942 1951 1983 2002 2034 2043
2082 2390 2739 2770 2794 2841 2876 2974 3061 3073 3104 3223 3317 3363 3429
3510 3606 3631 3720 3749 3767 3855 3909 3990 4009 4033 4040 4093 4184 4196
4273 4288 4305 4480 4508 4525 4562 4588 4648 4681 4726 4829 4892 4899 4993
5077 5119 5171 5229 5270 5332 5356 5548 5559 5667 5685 5771 5896 5913 5954
6011 6022 6087 6174 6238 6294 6299 6517 6596 6648 6683 6690 6773 6804 6870
6883 7193 7264 7295 7456 7530 7596 7606 7820 7847 7898 7909 7922 7945 8000
8051 8197 8348 8385 8435 8461 8499 8671 8835 8887 8888 8908 8976 9076 9166
9167 9317 9490 9526 9599 9600 9622 9717 9921

ഗസ്സയിൽ വീണ്ടും ഇസ്രാഈൽ ആക്രമണം; നിരവധി മരണം

ഗസ്സ: ഫലസ്തീനികളെ ഭീതിയിലാഴ്ത്തി ഗസ്സയിൽ വെടിനിർത്തൽ ലംഘിച്ച് ഇസ്രാഈൽ ആക്രമണം തുടരുകയാണ്. ഇന്നലെ തെക്കൻ ഗസ്സയിലെ ഖാൻ യൂനുസിൽ ഇസ്രാഈൽ സേന മൂന്ന് ഫലസ്തീനികളെ വെടിവെച്ചു കൊലപ്പെടുത്തി. ദൈറുൽ ബലാഹിൽ കനത്ത ഷെല്ലാക്രമണമുണ്ടായി. നുസൈറാത്ത് അഭയാർത്ഥി ക്യാമ്പിനു സമീപം ഇസ്രാഈൽ ഗൺബോട്ടുകൾ ഉപയോഗിച്ച് ആക്രമണം നടത്തിയതായി റിപ്പോർട്ടുണ്ട്. കഴിഞ്ഞ ദിവസം ഷുജാഇയയിൽ നടന്ന ഡ്രോൺ ആക്രമണത്തിൽ ഒരാൾ കൊല്ലപ്പെട്ടു. വെടിനിർത്തൽ പ്രാബല്യത്തിൽ വന്ന ശേഷം ഇസ്രാഈൽ ആക്രമണം തുടരുന്ന സാഹചര്യത്തിൽ ഗസ്സയിലെ മരണസംഖ്യ 68,858 ആയി ഉയർന്നു.

അതേസമയം മൂന്ന് ബന്ദികളുടെ മൃതദേഹങ്ങൾ കൂടി ഹമാസ് ഇസ്രാഈലിന് കൈമാറി. പകരം 45 ഫലസ്തീനികളുടെ മൃതദേഹങ്ങൾ ഇസ്രാഈലും കൈമാറിയതായി റെഡ്ക്രോസ് അറിയിച്ചു. ഫലസ്തീനികളുടെ മൃതദേഹങ്ങളിൽ പലതിലും ക്രൂരമായ പീഡനത്തിന്റെ അടയാളങ്ങളുണ്ട്. മരിക്കുന്നതിനു മുമ്പ് കഠിനമായി മർദ്ദിച്ചതിന്റെയും മുറിവുകളുടെയും നിറം മാറിയ പാടുകളുടെയും ലക്ഷണങ്ങൾ പല മൃതദേഹങ്ങളിലും ഉണ്ടായിരുന്നു.

വെടിനിർത്തൽ കരാർ പ്രകാരമുള്ള മാനുഷിക സഹായങ്ങൾ ഇസ്രാഈൽ ഇപ്പോഴും തടഞ്ഞുവെക്കുകയാണ്. ഭക്ഷണവും വെള്ളവും മരുന്നും കിട്ടാതെ പതിനായിരങ്ങൾ ഇപ്പോഴും നരകിക്കുകയാണെന്ന് യു.എൻ വൃത്തങ്ങൾ പറയുന്നു.

പ്രകൃതിവാതക ക്ഷാമം കാരണം 60 ശതമാനത്തിലേറെ കുടുംബങ്ങൾ പ്ലാസ്റ്റിക് മാലിന്യങ്ങൾ കത്തിച്ചാണ് ഭക്ഷണം പാചകം ചെയ്യുന്നത്.

അതേസമയം ഇസ്രാഈലിന്റെ വെടിനിർത്തൽ ലംഘനങ്ങളെ തുർക്കി വിദേശകാര്യ മന്ത്രി ഹകാൻ ഫിദാൻ അപലപിച്ചു. ഗസ്സയിൽ സമാധാനം പുനഃസ്ഥാപിക്കുന്നതിന് സൈന്യത്തെ അയക്കാൻ തയ്യാറാണെന്ന് തുർക്കി അറിയിച്ചിട്ടുണ്ട്.

എന്നാൽ അമേരിക്കൻ മധ്യസ്ഥതയിൽ ഉണ്ടാക്കിയ വെടിനിർത്തൽ കരാറിന് പറയുന്ന അന്താരാഷ്ട്ര സമാധാന സേനയിൽ തുർക്കിയുടെ സാന്നിധ്യം അംഗീകരിക്കില്ലെന്ന് ഇസ്രാഈൽ പറയുന്നു.

ദുബൈയിൽ നടന്ന സമസ്ത നൂറാം വാർഷിക അന്താരാഷ്ട്ര പ്രചാരണ സമ്മേളനത്തിൽ അധ്യക്ഷത വഹിച്ചു സംസാരിക്കുന്ന പാണക്കാട് സയ്യിദ് സാദിഖലി ശിഹാബ് തങ്ങൾ

സമസ്തയുടെ നൂറു വർഷങ്ങൾ പ്രകാശ വർഷങ്ങൾ പോലെ: സാദിഖലി തങ്ങൾ

ദുബൈ: സമസ്തയുടെ നൂറു വർഷങ്ങൾ എന്നത് നൂറു പ്രകാശ വർഷങ്ങൾ പോലെയാണെന്ന് പാണക്കാട് സയ്യിദ് സാദിഖലി ശിഹാബ് തങ്ങൾ. പരിശുദ്ധ പ്രസ്ഥാനമാണ് സമസ്ത. അറബി ഭാഷയിൽ 'നൂറ്' എന്നതിന് പ്രകാശം എന്നാണ് അർഥം. ആ പ്രകാശത്തിന് വളരെ പിറകോട്ടു നോക്കിയാൽ ആദം നബി (അ) യിലാണെത്തുക. മുഹമ്മദ് നബി (സ)യിലൂടെ ശൃംഖലകളായി അത് തുടരുന്നു. കേരളം സവിശേഷമായ നാടാണ്. ദൈവത്തിന്റെ സ്വന്തം നാട് എന്നത് ഒരു ടൂറിസം മുദ്രാവാക്യം മാത്രമല്ല. മൂല്യങ്ങളുടെ സമാഹാരം കൂടിയാണ്. ആ മൂല്യങ്ങൾ കേരളത്തിന് പ്രദാനം ചെയ്തതിൽ പ്രധാന പങ്ക് സമസ്തക്കുണ്ട്. സമാധാനം, സത്യം, സമത്വം, സഹജീവി സ്നേഹം, മതേതര മൂല്യങ്ങൾ എന്നിവ ജീവിതത്തിൽ പകർത്തി മുന്നേറാൻ സമസ്ത നമുക്ക് വഴി കാട്ടി-സമസ്ത നൂറാം വാർഷിക അന്താരാഷ്ട്ര പ്രചാരണ സമ്മേളനത്തിൽ അധ്യക്ഷത വഹിച്ചു സംസാരിക്കുകയായിരുന്നു അദ്ദേഹം. വരക്കൽ മുല്ലക്കോയ തങ്ങൾ, കണ്ണിയത്ത് ഉസ്താദ്, ശൈഖുനാ ശംസുൽ ഉലമ, ബാഫഖി തങ്ങൾ, പി.എം.എസ്.എ പൂക്കോയ തങ്ങൾ, സയ്യിദ് മുഹമ്മദലി ശിഹാബ് തങ്ങൾ, ചെറുശ്ശേരി ഉസ്താദ് തുടങ്ങിയ അനേകം മഹാന്മാരാണ് അതിനു നേതൃത്വം നൽകിയത്. ഇന്ന് സയ്യിദ് ജിഫ്രി തങ്ങൾ നേതൃത്വം നൽകുന്നു. ഇങ്ങനെ, ശ്രേഷ്ഠ പണ്ഡിതന്മാരുടെ നേതൃത്വം ആണ് സമസ്തയുടെ വൈശിഷ്ട്യവും മഹത്വവും. ഈ പണ്ഡിതന്മാർക്ക് പിന്നിൽ ഉലമാക്കളും, ഉമറാക്കളും നിലകൊള്ളുന്നു-തങ്ങൾ പറഞ്ഞു.

ശബരിമല: നിലയ്ക്കലിൽ അത്യാധുനിക സ്പെഷ്യാലിറ്റി ഹോസ്പിറ്റൽ

തിരുവനന്തപുരം: പത്തനംതിട്ട നിലയ്ക്കലിൽ അത്യാധുനിക സംവിധാനങ്ങളുള്ള സ്പെഷ്യാലിറ്റി ഹോസ്പിറ്റൽ നിർമിക്കും. നിലയ്ക്കലിൽ ദേവസ്വം ബോർഡ് അനുവദിച്ച ഭൂമിയിലാണ് ആശുപത്രി നിർമ്മിക്കുന്നത്. 6.12 കോടി രൂപയോളം ചെലവഴിച്ചാണ് സ്പെഷ്യാലിറ്റി ആശുപത്രി സജ്ജമാക്കുന്നത്. 10700 ചതുരശ്ര വിസ്തീർണത്തിൽ നിർമ്മിക്കുന്ന കെട്ടിടത്തിന്റെ ഗ്രൗണ്ട് ഫ്ളോറിൽ റിസപ്ഷൻ, പൊലീസ് ഹെൽപ്പ് ഡെസ്ക്, 3 ഒപി മുറികൾ, അത്യാഹിത വിഭാഗം, നഴ്സസ് സ്റ്റേഷൻ, ഇസിജി റൂം, ഐസിയു, ഫാർമസി, സ്റ്റോർ റൂം, ലാബ്, സാമ്പിൾ കളക്ഷൻ ഏരിയ, ഇ-ഹെൽത്ത് റൂം, ഇലക്ട്രിക്കൽ പാനൽ റൂം, ലിഫ്റ്റ് റൂം, ടോയ്‌ലറ്റ് എന്നിവ ഉൾപ്പെടുത്തിയിരിക്കുന്നു. ഒന്നാം നിലയിൽ എക്സ്-റേ റൂം, ഓഫീസ് റൂം, ഡോക്ടേഴ്സ് റൂം, മൈനർ ഓപ്പറേഷൻ തിയേറ്റർ, സ്ക്രബ്ബ്, ഓട്ടോക്ലേവ്, ഡ്രസ്സിംഗ് റൂം, സ്റ്റോർ റൂം എന്നിവയുമാണ് ഉൾപ്പെടുത്തിയിരിക്കുന്നത്.